

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)  
Appeal No. 108 of 2010**

**Dated: 11<sup>th</sup> August, 2011.**

**Present : Hon'ble Mr. Rakesh Nath, Technical Member  
Hon'ble Mr. Justice P.S. Datta, Judicial Member**

**In the matter of:**

**Federation of Karnataka  
Chamber of Commerce &  
Industry.**

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**Appellant (s)**

**Versus**

**Karnataka Electricity Regularity  
Commission & Anr.**

...

**Respondent (s)**

Counsel for the Appellant (s) :

Counsel for the Respondent (s) : Mr. Venkat Subramaniam T.R.  
Mr. Raghvendra S. Srivastava

**ORDER**

We had given directions on 03.05.2011 to Karnataka Electricity Regulatory Commission to submit the records of the case before the next date of hearing i.e. 28.07.2011. However, the records were not received on 28.07.2011, the last date of hearing when we directed the Registry to send a reminder to Karnataka Electricity Regulatory Commission. We now find that the records have so far not been put up before us. The Registry is directed to

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take up the matter with the State Commission to ensure that the records are submitted before us before the next date of hearing without fail.

Post the matter for hearing **on 21.09.2011.**

**(Justice P.S. Datta)**  
**Judicial Member**

**(Rakesh Nath)**  
**Technical Member**

PK/RKT